

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 429

IA/3822/ND/2022, IA/3138/ND/2021,
IA/1536/ND/2021, COMP-P/17/ND/2021 IN
IB/2695/ND/2019

IN THE MATTER OF:

Mykind Vacations Pvt Ltd	...	Applicant
Versus		
Dion Global Solutions Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 03.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Avi Singh, Adv. Ashutosh Jain, Adv. Shikhar Garg In IA/3822/ND/2022
For the Respondent	: Adv. Sidharth Aggarwal for R-5 in IA/3138/ND/2021, Adv. Pawan Sharma, Adv. Rishabh Sharma, Adv. Vaishali Joshi for R-6 in IA/3138/ND/2021, Adv. Aayush Kevlani, Adv. Purnima Mathur for R-9, Adv. Rakesh Kumar, Adv. Preeti Kashyap, Adv. Ankit Sharma for R2 in IA 3138 2021

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **20.05.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)